

NISHI JAIN ACS, LLB, IP

To ,

04/11/2023

H R Corporation

Registered Address at:

401, Amar Smruti, 60 Feet Road,

Ghatkopar East , Mumbai -77

Subject:- Submission of Claim and Proof of claim with respect to the Corporate Debtor Samaypra Technosolution Private Limited

Sir,

I refer to your proof of claim received by me on email. dated 30.10.2023 . Thereafter a revised claim Form submitted by you email dated 02.11.2023, 04.11.2023

I have gone through your claim made in Form B under Regulation 7 of IBBI (Insolvency Resolution Process For Corporate Persons) Regulations, 2016.

On verification of your claim from the books of Corporate Debtor I find that only a sum of Rs. 7,73,482/- is appearing to the credit to your Account. However the Hon'ble NCLT in CP(IB) No. 2970/MB/C-VI/ 2018 Pronounced its Order On 05.10.2023 have dealt your claim in Para 1.1 of the Order wherein the Hon'ble NCLT has observed that a Total Amount of Rs. 19,81,914/- fell due to you from the Corporate Debtor inclusive of principal amount of Rs. 14,05,373/- along with interest @18% p.a amounting to Rs. 5,76,541 till 31/03/2018.

In para 2.5 of the Order dated 05/10/2023. The Hon'ble NCLT has referred to your application filed u/s 9 of Insolvency and Bankruptcy code, 2016 wherein the amount in default has been stated as 19,81,914. From your Claim I have noted the CD has made payment of Rs. 6,30,000/- to you as per details given below:-

Date of Payment	Amount
30/06/2020	3,00,000
30/06/2022	1,50,000
31/12/2022	1,05,000
30/06/2023	50,000
30/09/2023	25,000
Total	6,30,000



Hence the amount due to you from Corporate Debtor Samaypra Technosolution Private Limited comes to Rs. 13,51,914/=

Hence I am admitting your claim as Operational Creditor for a sum of Rs. 13,51,914/-.(Thirteen Lakh Fifty One Thousand Nine Hundred and Fourteen Only).

Thanking You

Nishi

Nishi Jain



IRP Samaypra Technosolution Private Limited